

FORM B
PUBLIC ANNOUNCEMENT

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF BYINDIA CREATIONS PRIVATE LIMITED

SL. NO.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	BYINDIA CREATIONS PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	24/05/2013
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Gujarat, Dadra and Nagar Haveli
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U17291GJ2013PTC075257
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	4, Bhumika Ind. Estate, Bhatar Char Rasta Majura, SY. No. 43/2, Surat, Gujarat, India – 395007
6	Date of closure of Insolvency Resolution Process	20/12/2025 (As per public announcement by IRP)
7	Liquidation Commencement Date of Corporate Debtor	29/07/2026 (Order received from Deemed RP vide email dated 04/08/2026)
8	Name and Registration Number of the Insolvency Professional acting as Liquidator	KIRAN SHAH Registration No.: IBBI/IPA-001/IP-P00480/2017-18/10868
9	Address and e-mail of the Liquidator, as registered with the Board	Address: 608, Sakar 1, Near Gandhigram Railway Station, Opp. Nehru Bridge, Ashram Road, Ahmedabad – 380 009 Email: dhruvitks@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: As per item 9 above Email: kiranshah.ip@gmail.com; cirp.bcpl@gmail.com

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench, Ahmedabad has ordered the commencement of liquidation of the Corporate Debtor – Byindia Creations Private Limited on 29/07/2026.

Name and signature of liquidator:

KIRAN SHAH

Date and Place:

06/08/2026 and Ahmedabad



Silvassa Branch, Adivasi Vikas Bhavan, Tokarkhada, Opposite Pioneer Hotel, Silvassa, Dadra and Nagar Haveli Silvassa (U.T.) 396230, Phone- +91 9026-2640352, 2642754

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 16.02.2026 calling upon the Borrowers / Mortgagees Mrs. Gudiya Sanjay Patel and Mr. Sanjay Shivanthi Patel to repay the amount mentioned in the notice being Rs. 5,74,688.40 (Rupees Five Lacs Seventy-Four Thousand Six Hundred Ninety-Eight and Paise Forty Only) as on 16.02.2026 (inclusive of interest up to 14.02.2026) together with further interest and other charges within 60 days from the date of receipt of the said notice.

The Borrowers / Mortgagees having failed to repay the amount, notice is hereby given to the Borrowers / Mortgagees and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 05th day of August of the year 2026.

The Borrowers / Mortgagee in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of Rs. 5,02,613.64 (Rupees Five Lac Two Thousand Six Hundred Thirteen and Paise Sixty Four Only) as on 04.08.2026 (inclusive of interest up to 31.07.2026) and further interest and other charges and expenses till full and final payment. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable property

All the right, title and interest in Flat No. 107 having carpet area measuring 420 sq. ft., build up area measuring 462.00 sq. ft. on the 1st Floor of Building No. "C" of Wing-II, by name Aqua-B in Spring City Phase I, bearing Gram Panchayat House No. 1109 (07) situated on land bearing Survey No. 186/1, 187/2, 186/3, 185/1, 187/1, 188 and 189 of village Masat, Union Territory of Dadra and Nagar Haveli, Silvassa in the name of Mrs. Gudiya Sanjay Patel and Mr. Sanjay Shivanthi Patel and bounded as under: East-Passage: West-O.T.S., North-Flat No. 108, South-O.T.S.,

Date: 05.08.2026
Place: Silvassa

Sd/- Authorized Officer
Bank of Baroda

Can Fin Homes Ltd.
(Sponsor: CANARA BANK)
CIN: L85110KA1987PLC008699
235, 2nd Floor, Kanha Capital, Opp. Express Tower Hotel, Baroda Highschool Lane, R.C. Dutt Road, Alkapuri, Vadodra - 390007, Ph.: 0265 2989134, Mob. 76250 79134

APPENDIX- IV-A [See proviso to rule 9 (1)] Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Baroda Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 29/08/2026, for recovery of Rs. 15,61,165/- (Fifteen Lakhs Sixty One Thousand One Hundred Sixty Five Only) due to Can Fin Homes Ltd. from Mr Satish Tadvai, as on 06/08/2026, together with further interest and other charges thereon. The reserve price will be Rs. 6,10,000/- (Six Lakhs Ten Thousand and only) and the earnest money deposit will be Rupees 61,000/- (Rs. Sixty One Thousand and Only).

SCHEDULE OF THE MORTGAGED PROPERTY

Registration Dist. Vadodra in the sim of Sayajipura, with Rev.Sur. No. 118,119,121, Plot No B-95, Narayandham Society,Nr. Shubhlaxmi Society, Sayaji Park,B/H Gayatri Park,Ajwa Road,Vadodra-390019 construction admeasuring 246 Sq.Feet., Land admeasuring 325 Sq.Feet. Bounded: East - Block No B-96, West : Block No B-94, North: Block No B-93, South: 7.5 mtr. Road. Known Encumbrances : (NIL)

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>). Link for participating in e-auction : www.auctionbazaar.com

Date: 08.08.2026
Place: Vadodra

Sd/-
Authorized Officer
Can Fin Homes Ltd

LIC Housing Finance Limited
Ahmedabad Back Office: Shop No. 207-210, Span Trade Center, II Floor, Paldi, Ahmedabad - 380006, Gujarat

POSSESSION NOTICE (For immovable property)

WHEREAS, The undersigned being the Authorized Officer of LIC Housing Finance Ltd. (LICHLF) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrower(s) Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower (s) and Guarantor(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred under Sub-Section (4) of the Section 13 of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrower's attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of LIC Housing Finance Ltd. (LICHLF) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of Borrower/s & Loan A/c No.	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	Mr. Vijaybhai Nathabhai Kanani (Borrower) Loan Account No.: 611500009097	All that part and parcel of the property consisting of Flat No. 101, First Floor, Building No. H-2, Star Homes, Survey No. 38, Block No. 65/A, T.P. Scheme No. 23, F.P. No. 18/1, O.P. No. 18/1, Near Rajwadi Party Plot, Old Kosad Raod, Moje - Kosad, Dist.-Surat-394107.	09.12.2025 Rs. 15,33,620.27	03.08.2026
2	Mr. Kiran Chaganlal Kanthariya (Borrower), Mrs. Usha Kiran Kanthariya (Co-Borrower) Loan Account No.: 611500001227	All that part and parcel of the property consisting of Bungalow No. B/269, Labham Bungalows, Laxmivila Township, Talangpur Block / Survey No. 392, 393, 394, 395, 426/P, 428/P, 429, 430, 431, 432, 433, 434/P, 435, 436/P, 439/P, 440/P, 441/P, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459/P, 460/P, 461, 462, 463, 464, 465/P, 466, 471/P, 594/P, 595/P, 615/P, 616/P, 619, 234, Umber Block / Survey No. 469, 470/P, 472, 478/P, 479/P, 480, 481, 482, 483, 484, 485/P, 487/P, 488/P, 499, 498, 499/P, 501/P, 500, 503/P & 504, Sub Plot 1 H - 1 H - 1 to H - 23, Sachin GIDC Housing Zone Area, Sachin to Talangpur Road, Moje - Umber and Talangpur Taluka - Choryasi, Dist.-Surat-394230.	07.05.2025 Rs. 33,20,682.79	04.08.2026
3	Mr. Rajeshsingh Balkaran Rajput (Borrower), Loan Account No.: 611500001349	All that part and parcel of the property consisting of Plot No. 49, Shree Balkrishna Society, Block No. 143/B paiki, Near Jolva Lake, Moje - Jolva, Taluka - Palsana, Dist. Surat - 394305.	07.05.2025 Rs. 23,72,706.73	04.08.2026
4	Mr. Parvez Yarubhai Qureshi (Borrower) Loan Account No.: 611500001913	All that part and parcel of the property consisting of Flat No. 205, Second Floor, Aashiyana Apartment Co-operative Housing Society Ltd., Ward No. 1, Nondh No. 3972/A/1/A, Opp. Lala Lalpatrai Garden, Sagar Hotel Gali, Chowk Bazar, Dist. - Surat - 395003.	07.05.2025 Rs. 23,11,087.16	03.08.2026
5	Mr. Rajkumar Vishwanath Maurya (Borrower) Loan Account No.: 611500003960	All that part and parcel of the property consisting of Flat No. 101, First Floor, Building No. D-1, Maa Anandi Heights, Survey No. 21, 21/2, 21/4, Block No. 2, 3, 5, New Block No. 2, Near Devadh Gam, Moje - Dakkhanwada, Dist.-Surat-394325.	16.03.2026 Rs. 16,29,812.42	04.08.2026
6	Mrs. Pragnaben Ravjibhai Patoliya (Borrower), Mr. Shailesh Ravjibhai Patoliya (Co-Borrower) Loan Account No.: 611500004409	All that part and parcel of the property consisting of Flat No. Q/101 & Q/102, First Floor, Building No. Q, Star Royal Palace, Survey No. 8/1 & 8/3, Block No. 28 & 26, T.P. Scheme No. 66, F.P. No. 28 & 26, Near Kosad Lake Garden, Amroli - Kosad Road, Moje - Kosad, Dist.-Surat-394107.	19.05.2025 Rs. 87,44,730.40	03.08.2026
7	Mr. Ajaykumar Chaudhari (Borrower), Mr. Vijay Chaudhry (Co-Borrower) Loan Account No.: 611500005832	All that part and parcel of the property consisting of Plot No. B/169, Shree Balaji Nagar Housing Society, Survey No. 133/2-A, Block No. 121, Behind Shri Nivas Green City, Moje - Kadodara, Taluka - Palsana, Dist.-Surat-394327.	07.05.2025 Rs. 21,40,238.25	04.08.2026

Date: 08.08.2026
Place: Gujarat

Sd/- Authorized Officer
LIC Housing Finance Limited

NIWAS HOUSING FINANCE LIMITED
(Formerly, Niwas Housing Finance Private Limited)
Regd. Office: - A1, 6th Floor, Trade Star, Andheri Kuria Road, J B Nagar, Andheri (E), Mumbai - 400059

POSSESSION NOTICE [Rule 8 (1) and (2)]

Whereas, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorized Officer of NHFL has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against each property.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the NHFL for the amount mentioned below interest and other charges thereon.

Loan Account Number	Borrower(s) & Property Details	Amount & Date of Demand Notice	Date of Possession	Possession Status
LNJRJKH01-07220025597	1.GIRISH MAKAVANA (BORROWER) 2.KANTABEN MAKAVANA (CO-BORROWER)	Rs. 8,30,862/- (Rupees Eight Lakh Thirty Thousand Eight Hundred Sixty Two Only) DATE: 16-Apr-2026	04-Aug-2026	SYMBOLIC POSSESSION

PROPERTY BEARING :-ALL THE PIECE AND PARCELS OF IMMOVABLE OPEN LAND OF N.A. PLOT NO. 83 P AND 84P, TOTAL SQ. MT. 43.90, OF SR.NO.145/P5, OF VILLAGE PIPALI, TALDIST.MORBI, WITHIN THE STATE OF GUJARATAND BOUNDEDAS: NORTH: COMMON PLOT, SOUTH: OPEN LAND FOR COMMON ROAD OF PLOT NO-83, EAST: OPEN LAND OF PLOT NO- 83 & 84, WEST: OPEN LAND OF PLOT NO-83 & 84

Place : Gujarat / Date : 08.08.2026

Sd/-, Authorized Officer, Niwas Housing Finance Limited

Can Fin Homes Ltd.
(Sponsor: CANARA BANK)
CIN: L85110KA1987PLC008699
235, 2nd Floor, Kanha Capital, Opp. Express Tower Hotel, Baroda Highschool Lane, R.C. Dutt Road, Alkapuri, Vadodra - 390007, Ph.: 0265 2989134, Mob. 76250 79134

APPENDIX- IV-A [See proviso to rule 9 (1)] Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical (mention whichever is applicable) possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Baroda Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 29/08/2026, for recovery of Rs. 14,69,600 (Rupees Fourteen Lakh Sixty Nine Thousand Six Hundred Rupees only) due to Can Fin Homes Ltd. from Borrower Mr. Nareshkumar Lakhwani and Sangeeta Mulchandani, as on 06/08/2026, together with further interest and other charges thereon. The reserve price will be Rs. 5,80,000/- (Rupees Five Lakh Eighty Thousand Only) and the earnest money deposit will be Rs. 58,000 (Rupees Fifty Eight Thousand only).

SCHEDULE OF THE MORTGAGED PROPERTY

RS NO 868 TP Scheme no 5 F.p. No 547 CS No 742 Flat No. B-201, Saimala - 2,Near Rameshawar Temple, Opp. Kotiyark Nagar-4, Vadodara, Gujarat - 390006. Boundaries: East: Passage & Adjoining flat, West: Tower A, North: Lagu T.p. Road, South: Flat no B-202.

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>). Link for participating in e-auction : www.auctionbazaar.com

Date: 08.08.2026
Place: Vadodra

Sd/-
Authorized Officer
Can Fin Homes Ltd

FORM B PUBLIC ANNOUNCEMENT
[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF BYINDIA CREATIONS PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Byindia Creations Private Limited
2	Date of Incorporation of Corporate Debtor	24.05.2013
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gujarat, Dadra and Nagar Haveli
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291GJ2013PTC075257
5	Address of the registered office and principal office (if any) of corporate debtor	4, Bhumika Ind. Estate, Bhatar Char Rasta Majura, SY. No. 43/2, Surat, Gujarat, India - 395007
6	Date of closure of insolvency Resolution Process	20.12.2025 (As per public announcement by IRP)
7	Liquidation commencement date of corporate debtor	29.07.2026 (Order received from Deemed RP vide email dated 04.08.2026)
8	Name and registration number of the insolvency professional acting as liquidator	KIRAN SHAH Registration No.: IBB/II/A-001/IP-P00480/2017-18/10868
9	Address and e-mail of the liquidator, as registered with the Board	Address : 608, Sakar 1, Nr. Gandhigram Railway Station, Opp. Nehru Bridge, Ashram Road, Ahmedabad - 380 009 Email : dhruvitks@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address : As per item 9 above Email : kiranshah.ip@gmail.com; crip.bcpl@gmail.com

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench, Ahmedabad has ordered the commencement of liquidation of the Corporate Debtor - Byindia Creations Private Limited on 29.07.2026.

Date : 06.08.2026
Place : Ahmedabad

Name and signature of liquidator :
KIRAN SHAH

U GRO Capital Limited
B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 on the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrower Details	Demand Notice Date and Amount	Mortgaged Property	Possession Date
1.	1) AMBY CREATION 2) BRJESH HITESHBHAI GAJERA 3) PURVASHI BRJESH GAJERA Loan Account Number: UGRAPSS000052175	Demand Notice dated 25/05/2026 for an amount of Rs.1,04,88,085.00/- (Rupees One Crore Four Lakh Eighty Eight Thousand Eighty Five Only) As on 25/05/2026	All that piece and parcel having total Sq. Mts. 105.58 of Balcony area Sq. Mts. 4.19, Wash area Sq. Mts. 2.25, Built up area Sq. Mts. 99.14 which total Sq. Mts. 96.50 of Balcony area Sq. Mts. 4.10, Wash area Sq. Mts. 2.16 of Carpet area Sq. Mts. 90.24 of Flat No. 904 on 9th Floor of constructed Commercial and Residential building which known as "Bombay Super Height -1" which converted into NA and constructed on land Sq. Mts. 2333.00 which also having F.P. No. 116, O.P. No. 30, T.P.S. No. 8 having City Survey Ward No. 12/1, Sheet No. 578, City Survey No. 1353/3/3 bearing on Revenue Survey No. 127 paiki 6 of Rajkot City Taluka Rajkot Reg. Dist. And Sub-Dist. Rajkot in the State of Gujarat. The said property's boundaries as under: North: Margin space, South: Flat No. 903, East: Flat No. 901, West: Margin space.	05.08.2026

Place: GUJARAT
Date: 08.08.2026

Sd/(Authorised Officer)
For UGRO Capital Limited

SBI STATE BANK OF INDIA
Stressed Assets Management Branch
4th Floor, Old LHO Building, Lal Darwaja, Bhadra, Ahmedabad - 380 001 E-mail: team4samb.ahm@sbi.co.in

APPENDIX - IV [see Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas; The Undersigned being the Authorized Officer of the State Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 27/10/2025 calling upon the borrowers LHD CINEMAS LLP, Partners / guarantors / mortgagor- 1. Mr. Rajeshkumar Mohandas Dewani 2. Mr. Mihir Rajeshkumar Dewani 3. Mr. Kailash Mohandas Dewani 4. Mr. Jaikumar Ludhromal Dewani 5. Mr. Vikeshkumar Jaikumar Dewani 6. Mr. Anilkumar Mohandas Dewani 7. Mr. Ashish Nandlal Dewani and 8. Shri Mahavir Developers to repay the amount mentioned in the notice being Rs. 12,25,30,415.06 (Rupees Twelve Crore Twenty-Five Lakhs Thirty Thousand Four Hundred Fifteen and Paise Six Only) as on 26/10/2025 with further interest and incidental expenses etc. within 60 days from the date of receipt of the said notice.

The borrower/Partners/guarantors/mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Partners/guarantors/mortgagor and the public in general that the undersigned AS PER THE HONOURABLE GANDHINAGAR CHIEF JUDICIAL MAGISTRATE ORDER No.: 448/2026 has taken PHYSICAL POSSESSION OF the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of Act read with rule 8 of the Security Interest Enforcement Rules 2002 of the said Act on this 02nd day of the Month of August of the year 2026.

The Borrower/Partners/guarantors/mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the State Bank of India for an amount being Rs. 12,25,30,415.06 (Rupees Twelve Crore Twenty-Five Lakhs Thirty Thousand Four Hundred Fifteen and Paise Six Only) as on 26/10/2025 with further interest and incidental expenses etc., less recovery if any, till the date of payment of entire outstanding dues of the Bank.

The Borrower/Partners/guarantors/mortgagor attention is invited to provision of sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Immovable Property

All that piece and parcel of immovable property being constructed as a Unit Nos. 302 Built up area admeasuring 84.87 Sq.Mtrs., 303 Built up area admeasuring 88.19 Sq.Mtrs., 304 Built up area admeasuring 90.23 Sq.Mtrs., 305 Built up area admeasuring 89.96 Sq.Mtrs., 306 Built up area admeasuring 89.89 Sq.Mtrs., & 307 Built up area admeasuring 89.89 Sq.Mtrs. in the Scheme known as Sai Sapphire Square, and undivided proportionate share along with common amenities constructed on the N.A. land bearing F.P. No.285/2, admeasuring 2527 Sq.Mtrs of P.T. Scheme No. 76/B (Chandkheda) allotted in lieu of land bearing Survey No.2012/1 land area admeasuring 2973 Sq. Mtrs. and Survey No.209 admeasuring 8397 Sq. Mtrs. total area admeasuring 11370 Sq. Mtrs. situated and Lying at Village/Mouje: Chandkheda, Taluka: Sabarmati, District: Ahmedabad and Registration Sub District: Ahmedabad-2 (Vadaj) owned by Shri Mahavir Developers

North Unit No 301 South 18 Meters Wide T.P. Road East Common Passage West After Margin Space Ahmedabad Kalol Highway Road

Date : 02/08/2026
Place : Ahmedabad

Authorised Officer
State Bank of India,
SAMB Ahmedabad

AZTEC FLUIDS & MACHINERY LIMITED
CIN : L24100GJ2010PLC060446
Registered Office : Part H Plinth, 4th Floor, (Top Floor) Takshashila Square, Nr. Krishnabag Four Road, Maninagar, Ahmedabad, Gujarat, India - 380028 || Phone: 091-9227443211 & 9099963211
Email : info@aztecfluids.com || Web : www.aztecindia.org

NOTICE TO THE SHAREHOLDERS OF 16TH ANNUAL GENERAL MEETING OF THE COMPANY

Notice is hereby given that the 16th Annual General Meeting ("16th AGM") of the Members of Aztec Fluids & Machinery Limited will be held on **Thursday, September 10, 2026 at 3:00 P.M.** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the 16th AGM which will be circulated for convening AGM.

The Government of India, Ministry of Corporate Affairs ("MCA") issued Circular No. 9/2024 dated September 19, 2024 ("MCA Circulars") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 issued by the Securities and Exchange Board of India (SEBI) ("Circulars") and subsequent Circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA"), have permitted the holding of AGM through VC / OAVM without the physical presence of the Members at the common venue. In Compliance with these Circulars and the relevant provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015. The AGM of the Members of the Company will be held through VC / OAVM.

In accordance with the aforesaid Circulars, Notice of AGM along with the Annual Report 2025-26 will be sent only by electronic mode to those Members whose e-mail addresses are registered with the Company / Depositories. Also, the Company will send a letter containing the web-link along with the path to access the Annual Report 2025-26 (including the Notice) to the Members whose email addresses are not registered with the Company/ RTA/ Depository Participant(s) pursuant to Regulation 36(1)(b) of Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015. Members may note that the Notice of AGM and Annual Report 2025-26 will also be available at the Company's website at www.aztecindia.org, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and the AGM Notice is also available on the website of the Bigshare Services Private Limited at <https://ivote.bigshareonline.com> (agency providing remote e-voting facility and e-voting facility during the AGM) i.e. Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC / OAVM shall be counted for the purpose of reckoning the quorum as per Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") to all its member s to cast their votes on all resolutions as set out in the Notice of AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting/ e-voting is provided in the Notice of AGM. In case Member(s) have not registered their e-mail addresses with the Company / Depository, please follow the below instructions to register email address for obtaining Annual Report and login details for e-voting :

(a) For members holding shares in physical mode - please provide necessary details like Folio No., Name of Shareholder by e-mail to info@aztecfluids.com

(b) Members holding shares in Demat mode can get their Email id registered by contacting their respective Depository Participant or by sending an E-mail to info@aztecfluids.com

The 16th AGM Notice will be sent to the shareholders holding shares as on cut-off date for the dispatch in accordance with the applicable laws on their registered e-mail addresses in due course. In case shareholders / investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ("FAQs") and i-Vote e-Voting module available at <https://ivotebigshareonline.com>, under download section or you can email us to ivote@bigshareonline.com or call us at : 1800 22 54 22, 022-62638338.

For, Aztec Fluids & Machinery Limited
Place : Ahmedabad
Date : August 07, 2026

Sd/-
Kiran Prapajati
Company Secretary & Chief Compliance Officer

ફોર્મ B સાર્વજનિક જાહેરાત (ઇન્ફોર્મેશની બોર્ડ ઓફ ઇન્ડિયા (વિકીડેશન પ્રોસેસ) નિયમો, ૨૦૧૬ ના નિયમન ૧૨ હેઠળ)		
બાયઇન્ડિયા ક્રિએશન્સ પ્રાઇવેટ લિમિટેડના ટિસ્ટેડનું ધ્યાન દોરવા માટે		
ક્ર. નં.	વર્ણન	વિગતો
1	કોર્પોરેટ દેવાદારનું નામ	બાયઇન્ડિયા ક્રિએશન્સ પ્રાઇવેટ લિમિટેડ
2	કોર્પોરેટ દેવાદારના સંસ્થાપનની તારીખ	૨૩.૦૫.૨૦૧૩
3	ઓબોલીટી બેના હેઠળ કોર્પોરેટ દેવાદાર સંસ્થાપિત/રજીસ્ટર્ડ છે.	ઇંપાનીના રજીસ્ટ્રાર - ગુજરાત, દાદરા અને નગર હવેલી
4	કોર્પોરેટ ઓળખ નંબર / કોર્પોરેટ દેવાદારની લીમીટેડ લાઇસેન્સીંગ ઓળખ નંબર	U17291GJ2013PTC075257
5	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફિસ (જો કોઈ હોયતો) નું સંસ્થાનું	૪, ભુમિકા ઈન્ડ. એસ્ટેટ, ભદર ચાર રસ્તા મજુરા, એસવાય. નં. ૨૩/૨, સુરત, ગુજરાત, ઇન્ડિયા - ૩૯૫૦૦૦
6	ઇન્ફોર્મેશની રીગીસ્ટ્રેશન પ્રક્રિયા બંધ થવાની તારીખ	૨૦.૧૨.૨૦૨૫ (આધારપત્રી દ્વારા સાર્વજનિક જાહેરાત મુજબ)
7	કોર્પોરેટ દેવાદારના ફંડવાની શરૂઆતની તારીખ	૨૬.૦૭.૨૦૨૬ (કીડ આરપી તરફથી ૦૪.૦૮.૨૦૨૬ ના ઇમેઇલ દ્વારા ઓફર પ્રાપ્ત થયો)
8	ફંડવા અધિકારી તરીકે કાર્યરત ઇન્ફોર્મેશની પ્રોફેશનલનું નામ અને રજીસ્ટ્રેશન નંબર	કિરણ શાહ રજીસ્ટ્રેશન નં.: IBBI/PA-001/IP-P00480/2017-18/10868
9	બોર્ડમાં નોંધાયેલ મુજબ ફંડવા અધિકારીનું સંસ્થાનું અને ઇ-મેઇલ	સંસ્થાનું : ૬૦૮, સાર્કાર-૧, ગાંધીગ્રામ રેલવે સ્ટેશન પાસે, નહેરુ બ્રીજ સામે, આશ્રમ રોડ, અમદાવાદ-૩૮૦૦૦૬ ઇ-મેઇલ : dhrurvishk@gmail.com
10	ફંડવા અધિકારી સાથે પગલાવકાર માટે વાપરવાનું સંસ્થાનું અને ઇમેઇલ	સંસ્થાનું : આઈડીએ. નં. ૬ ઇપર મુજબ ઇ-મેઇલ : kiranshah.jp@gmail.com; cirlp.bcp@gmail.com

આથી સૂચના આપવામાં આવે છે કે માનનીય નેશનલ કંપની લો ટ્રિબ્યુનલ, અમદાવાદ બેન્ચ, અમદાવાદ ૨૬.૦૭.૨૦૨૬ ના રોજ કોર્પોરેટ દેવાદાર - બાયઇન્ડિયા ક્રિએશન્સ પ્રાઇવેટ લિમિટેડનું લિમિટેડેશન શરૂ કરવાનો આદેશ આપ્યો છે.

તારીખ : ૦૬.૦૮.૨૦૨૬
સ્થળ : અમદાવાદ
વિકીડેટરનું નામ અને સહી : કિરણ શાહ

MARWADI SHARES AND FINANCE LIMITED Registered Office: X-Change Plaza, Office No. 1201 to 1205, 12th Floor, Building No. 205 Zone-S Road 55, Gift City, Gandhinagar - 380015 Corporate Office: Marwadi Financial Plaza, Nana Mewa Main Road, Off 150 Feet Ring Road, Rajkot-360001. Email : inquiry@marwadionline.in, Phone : 0281-7174000 / 6192000				
STANDALONE FINANCIAL RESULTS (Regulation 52 (B), read with Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 (LODR Regulations))				
(Rs in Lakhs)				
Sr. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total income from Operations	30,853.82	24,652.46	1,19,838.30
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	18,983.70	15,104.07	77,172.79
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	18,983.70	15,104.07	77,172.79
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	14,088.25	11,254.33	56,313.57
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	14,088.25	11,254.33	56,313.57
6	Paid up Equity Share Capital	997.25	10,997.25	997.25
7	Reserves (excluding Revaluation Reserve)	1,95,163.07	1,36,015.59	1,81,074.82
8	Securities Premium Account	1,603.37	1,603.37	1,603.37
9	Net Worth	1,96,160.32	1,47,012.83	1,82,072.07
10	Paid up Debt Capital / Outstanding Debt *	89,000.00	49,800.00	80,000.00
11	Outstanding Redeemable Preference Shares	-	10,000.00	-
12	Debt Equity Ratio	0.77	1.05	0.78
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) 1. Basic : 2. Diluted :	141.27 141.27	112.85 112.85	564.69 564.69
14	Capital Redemption Reserve	10,439.64	439.64	10,439.64
15	Debiture Redemption Reserve	8,000.00	4,980.00	8,000.00
16	Debt Service Coverage Ratio	0.25	0.15	0.70
17	Interest Service Coverage Ratio	4.44	4.30	4.88

- Notes :
- *Paid up Debt Capital represents debt raised through issue of debentures.
 - The above is an extract of the detailed format of standalone quarterly financial results filed with the BSE Limited under regulation 52 of the Listing Regulations. The full format of the standalone quarterly and year to date financial results is available on the website of the BSE Limited and Marwadi Shares and Finance Limited (<https://www.marwadionline.com/>).
 - For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to BSE Limited and can be accessed at (<https://www.bseindia.com/>).

For, Marwadi Shares and Finance Limited
Sd/-
Mr. Ketan H. Marwadi
Managing Director
DIN : 00088018
Place : Rajkot
Date : 08.08.2026

GCC GOEL CONSTRUCTION COMPANY LIMITED (Formerly known as Goel Construction Company Pvt. Ltd.) Registered office: 8, Vashisti Marg, Gom Defence, Vaishali Nagar, Jaipur, Rajasthan, India, 302021 CIN: L45201RJ1997PLC013937; Phone: +91-9929929785 E-mail: contact@goelconstruction.co.in, Website: www.goelconstruction.co.in	
NOTICE OF 29th ANNUAL GENERAL MEETING	

NOTICE is hereby given that the 29th Annual General Meeting (AGM) of the Members of the Goel Construction Company Limited (Formerly known as Goel Construction Company Pvt. Ltd.) ("Company") will be held on Monday, 31st August, 2026 at 04:00 PM. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and the Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with MCA General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, in relation to "Clarification on passing of ordinary and special resolutions by companies under the Companies Act, 2013", General Circular Nos. 20/2020 dated May 3, 2020, including subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 and other circulars are issued by the Securities and Exchange Board of India from time to time to transact the business set out in the notice convening the AGM.

In light of the above circulars, Notice of the AGM along with the Annual Report 2025-26 is being sent by electronic mode to those members whose email addresses are registered with the Registrar and Share Transfer Agent (RTA) or with their respective Depository Participants (DPs). A letter providing a web-link for accessing the Annual Report is being sent to those members who have not registered their e-mail IDs.

Members may note that the Notice of the AGM and the Annual Report 2025-26 will also be made available on the Company's website www.goelconstruction.co.in, Stock Exchange (BSE Limited) website www.bseindia.com and on the website of MUFJ Intime India Private Limited ("MUFJ") website www.mufj.in and www.mufj.com. For members who have not registered their email addresses, we urge them to support our commitment to environmental protection by choosing to receive the Company's Communication through email. Members holding shares in demat mode, who have not registered their email addresses are requested to register with their respective DPs, and members who holding shares in physical mode are requested to update with the Company's RTA i.e. MUFJ Intime India Private Limited at <https://instavote.linkintime.co.in/> and follow the process for updation of e-mail ID as stated therein and in case of any query, the member may send an email to RTA at instameet@in.mpps.mufj.com / enotices@in.mpps.mufj.com to receive copies of Notice of the 29th AGM along with the Annual Report 2025-26 in electronic mode.

The Company is providing remote e-voting facility to all its members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM. The detailed procedure for e-voting is provided in the notice of the AGM. Any person who acquires shares of the Company and becomes member of the Company after dispatch of the notice of AGM and holding shares as on cut-off date i.e. Monday, 24th August, 2026 may cast their votes electronically through remote e-voting by obtaining the login ID and password by sending a request at enotices@in.mpps.mufj.com.

In case of any queries, you may write email to the Company Secretary of the Company at contact@goelconstruction.co.in and RTA on investorhelpdesk@in.mpps.mufj.com.

For Goel Construction Company Limited
Sd/-
Surbhi Maloo
Company Secretary & Compliance Officer
ICSI M. No.: A55672
Place: Jaipur
Date: 07th August, 2026

HINDUSTAN ORGANIC CHEMICALS LIMITED CIN: L99999KL1960GOI82753 Registered office: Ambalamugal, Ernakulam Dist., Kerala India – 682 302 Tel. : 0484-2727342, E-mail ID: cs@hoclindia.com website: https://www.hoclindia.com/	
Statement of un-audited limited reviewed financial results (Standalone and Consolidated) for the 1 st quarter ended 30 th June, 2026	

The Board of Directors of the company at their meeting held on Friday, 07th August, 2026 have *inter-alia* considered and approved the un-audited limited reviewed financial results of the company for the 1st quarter ended 30th June, 2026.

The limited reviewed financial results along with the audit Report have been uploaded on the company's website at <https://www.hoclindia.com/financial-reports> and the same can be accessed by scanning the QR code.



For and on behalf of Board of Directors
Sd/-
Sangram Kumar Mishra
Chairman & Managing Director
DIN: 11337117
Place: Kochi
Date: 07.08.2026

અમદાવાદ વસૂલી અધિકરણ-1 (નાણા મંત્રાલય, નાણાકીય સેવાઓનો વિભાગ, ભારત સરકાર) જયો માળ, ભીખુભાઈ ચૌધરી, કોચરબ આશ્રમ પાસે, એલીસબ્રીજ, પાલકી, અમદાવાદ-૩૮૦૦૦૬						
ફોર્મ નં. ૨૨ (પહેલા ફર) (રેગ્યુલેશન ૩૪ (૧) ડીઆરટી રેગ્યુલેશન ૨૦૧૫) (આવકવેરા ધારો ૧૯૬૧ ના બીજા પરિશિષ્ટનો પુરો સંપ્રદાય ૫૨ (૧)) રજી. એડી/દસ્તી/એડીકેશન/બીટ ઓફ ડૂમ દ્વારા ઈ દરણી/વેચાણ નોટિસ બેંક અને નાણાકીય સંસ્થાઓના અધિનિયમ ૧૯૮૩ના બાકી દેવાની વસૂલાત સાથે વંચતા આવકવેરા ધારા ૧૯૬૧ના બીજા પરિશિષ્ટના નિયમ ૩૮, ૫૨ (૨) હેઠળ વેચાણની જાહેરાત આરસી નં. ૧૧૩/૨૦૧૬ સર્ટિફિકેટ હોલ્ડર : ઈન્ડિયન ઓવરસીઝ બેંક, આશ્રમ રોડ શાખા, અમદાવાદ વિસ્થાપન સર્ટિફિકેટ દેવાદાર : મે. કોમલ પ્લાસ્ટીક પ્રાઇવેટ, સીડી નંબર ૧ મે. કોમલ પ્લાસ્ટીક શ્રી સ્પેશીયલ ગ્રાંપલાયલ શ્રી રામની માલિકીની પેટી ખાતે કાર્યરત નીચે મુજબ છે : બી-૪૫, તિરુપતિ એસ્ટેટ, દર્શન કો-ઓપ. ઇન્ફર્મેશનલ એસ્ટેટ લિમિટેડ, સ્ટેટ બેંક ઓફ ઇન્ડિયા પાસે, મિલના સિનેમા રોડ, રમિયાલ, અમદાવાદ-૩૮૦૦૨૪. અને ખાતે રહેઠાણ: ૩૦૨, રાધેશ્યામ એપાર્ટમેન્ટ, રત્નદીપ બંગ્લોઝ પાસે, રામજી મંદિર રોડ, ઇન્ડિયા કોલોની, બાપુનગર, અમદાવાદ. નીચે વર્ણવેલી મિલકત મે. કોમલ પ્લાસ્ટીક પાસેથી નામદાર પ્રિસાઈડીંગ અધિકારીના, ડીઆરટીના દ્વારા આપવામાં આવેલા રિકવરી સર્ટિફિકેટ પ્રમાણે જા. ૪૬,૫૦,૬૬૬/- (રૂપિયા: છતાલીસ લાખ પચાસ હજાર છસો ઓગણસોતેર પુરા) (ફિક્સેડ રકમ) વગર ચુકવવા પાત્ર વ્યાજ અને પડતર (બાદ અત્યાર સુધી થયેલ વસૂલાત, જો હોય તો) વસૂલ કરવા માટે તા ૧૧ સપ્ટેમ્બર, ૨૦૨૬ ના રોજ જાહેર ઈ-હરાજી થી વેચવામાં આવશે.						
મિલકતનું વર્ણન						
લોટ નં.	સહ દેવાદારના નામ સાથે વેચાણમાં મોકલવાનું વર્ણન કે જ્યાં મિલકત કમ. સહ દેવાદાર તરીકે કોઈ અન્ય વ્યક્તિ તથા કુટુંબનારી હોય	મિલકત પર ચાર્જકાર વેચવાની વિગતો કે જે અથવા તેની કોઈ ભાગ	મૂલ્ય, સર્ટીફિકેટ દેવાદાર દ્વારા ચૂકવેલ મૂલ્ય પછા દર્શાવે છે કોઈ ભાગ	દાવા કે કોઈ લોટ તો કે જે મિલકત માટે કરાયા હોય અને તેનો પ્રકાર અને મૂલ્યની અથવા બચામાં હોય તેવી વિગતો	કિંમત કિંમત કે જેની નીચે મિલકત વેચાણમાં આવશે નહીં	ઈએમકી કિંમત કિંમતના ૧૦% અથવા રાઉન્ડેડ ઓફ
૧	૨	૩	૪	૫	૬	૭
લોટ નં.					રીઝર્વ કિંમત (₹ માં)	૧૦% ઈએમકી (₹ માં)
૧	ફલેટ નં. ૩૦૨, ૩૦૩ માળ, રાજકોટ એપાર્ટમેન્ટ, સુરભી એપાર્ટમેન્ટ પાસે, રામજી મંદિર પાસે, ઈન્ડિયા કોલોની રોડ, હીરાવાડી, અમદાવાદ-૩૮૨૩૫૦	જાણમાં નથી	જાણમાં નથી	ના	જાણમાં નથી	૧૬,૦૦,૦૦૦/- ૧,૬૦,૦૦૦/-

- ઓફિસ/બીડીંગ ઈ-ઓક્શન વેબસાઇટ એટલે કે <https://baanknet.in> દ્વારા ઓનલાઇન ઈલેક્ટ્રોનિક પદ્ધતિ દ્વારા જ યોજાશે.
- ઈચ્છુક બીડીંગ અપાઉથી સર્વિસ પ્રોવાઈડર સાથે બાળીદારી નોંધાવવાની રહેશે અને ઈ-ઓક્શનમાં ભાગ લેવા માટે યુઝર આઈડી અને પાસવર્ડ મેળવવાનો રહેશે તેને માટે નીચે જણાવેલ પદ્ધતિમાં જરૂરી અનરંડ મની ભરાયેલ હોવા જોઈએ.
- ઈએમકી ૦૬.૦૬.૨૦૨૬ ના રોજ સાંજે ૦૫.૦૦ વાગ્યા સુધીમાં વોલેટ બેંક એસ્ટેટ ઓફિસ નેટવર્ક (BAANKNET) <https://baanknet.in> માં જમા કરાવવાનું રહેશે. ત્યારબાદ બેંક ઈએમકી ઈ-હરાજમાં ભાગ લેવા માટે વિચારશે નહીં.
- ઉપર જણાવ્યા ઉપરાંત પાનકાર્ડની નકલ, પુરાવા માટેનું સરનામું અને ઓળખનો પુરાવો, ઈ-મેઈલ આઈડી, મોબાઈલ નંબર, કંપનીના કિસ્સામાં બોર્ડ ઓફ ડી ઇન્ફર્મેશન સાથે જોઈએ જો કંપની દ્વારા પસાર કરાયેલ બોર્ડના દરબની નકલ અથવા કંપનીનું રીજીસ્ટ્રેશન/એટર્નીની ખાતરી માટે કોઈ અન્ય દસ્તાવેજ તથા અથી ડિપોઝીટની પહોંચાઈ/કોન્ટ્રીફાઈલ ઉપર પસંદ કરાયેલ પ્રોવાઈડરને સોંપી દેવામાં આવેલા ઈ-ઓક્શન વેબસાઇટ મારફતે ૦૬.૦૬.૨૦૨૬ ના રોજ સાંજે ૫.૦૦ વાગ્યા સુધી અથવા તે પહેલાં મોકલવાની રહેશે તથા ઈએમકી ડિપોઝીટની પહોંચ સહીના ૧૦% લેખ (વગર ૧૦) પાઉન્ડ-જી કી રીજીસ્ટ્રાર ડીઆરટી-અમદાવાદની તરફથી ડીડી મારફતે ડિપોઝીટ કરવાની રહેશે. પાઉન્ડ-જી કી માટેનો તૈયાર કરાયેલ ડીડી સીધો જ રીકવરી અધિકારી, ડીઆરટી-અમદાવાદની કચેરીને મોકલવાનો રહેશે.
- નિયત સમયમાં ચુકવણીમાં કસ્ટર થયેલી વેચાણના ખર્ચામાં ક્યાં બાદ જો નીચે સહી કરનારને યોગ્ય લાગે તો સરકારી ખાતામાં જમ કરાશે અને કસ્ટરના પરીકારને ડિપોઝીટ કરાયેલ રકમ અથવા મિલકત પર કોઈ હક દાવા રહેશે નહીં. વેચાણની નવી જાહેરાત ક્યાં બાદ મિલકત ફરીથી વેચવામાં આવશે. વધુમાં ખરીદદાર તેના ઈઈન-હાઉસ બીડીની રકમ વચ્ચેનો તફાવત અથવા કોઈપણ બાકી રકમ માટે જવાબદાર રહેશે અને કિંમત કે જે માટે તે વેચવામાં આવી હોય.
- હરાજનું પરિશિષ્ટ નીચે મુજબ છે :

દરણી એજન્સીનું નામ	બેંક સાથે ઓક્શન નેટવર્ક (BAANKNET)
સર્વિસ વ્યક્તિ	કચ્છ પટેલ (મોબાઈલ નં. ૯૩૪૪૮૩૦૬૦)
હેલ્પલાઇન નંબર	8291220220
હેલ્પ લાઇન ઈમેલ સરનામું	Support.BAANKNET@psballiance.com
બેંક ઓફિસર	શ્રી સુભાષ કુમાર પસરીયા, ચીફ મેનેજર, મોબ. નંબર ૯૮૨૫૬૫૨૫૨૧

- ઈચ્છુક બીડીંગને તેમના બીડીંગ મોકલવા પહેલાં વેચાણની પ્રક્રિયા અને વિગતવાર નિયમો અને શરતો માટે વેબસાઇટ <https://baanknet.in> ની મુલાકાત લેવા સલાહ આપવામાં આવે છે.
- નિયત કિંમતની નીચે મિલકત વેચવામાં આવશે નહીં.
- મિલકતની સીંગલ લોટમાં ઉપર જણાવેલ મુજબ રીઝર્વ કિંમત સહિત વેચવામાં આવશે.
- બીડ રકમનું હરાજી સમય દરમિયાન તેમની ઓફર કે ૧૦,૦૦૦/- ના ગુણકમાં રૂપાંતરી શકશે.
- મિલકત જેમ કે જ્યાં હોય તે પોસ્ટેલ વેચવામાં આવશે અને ઈ-ઓક્શન એજન્સીની અધિકૃત વેબસાઇટ પર પ્રકાશીત અન્ય નિયમો અને શરતોને આધીન રહેશે.
- સોની વધુ બીડી લખાવવાના વ્યક્તિએ વોલેટ બેંક એસ્ટેટ ઓફિસ નેટવર્ક (BAANKNET) <https://baanknet.in> માં પહેલાથી ચુકવેલ EMD ના એડવૉન્સમેન્ટ પછી તેની અંતિમ બીડી રકમના ૨૦% રકમ આગામી બેંક કાર્યકારી દિવસે સાંજે ૫:૦૦ વાગ્યા સુધીમાં RTGS/NEFT દ્વારા નીચે મુજબની વિગતો અનુસાર જમા કરાવવાની રહેશે:

લાભારી બેંકનું નામ	ઈન્ડિયન ઓવરસીઝ
લાભારીનું નામ	ઈન્ડિયન ઓવરસીઝ સનક્રાફ્ટ કેડિટર્સ એકાઉન્ટ
લાભારી ખાતા નંબર	25810113301010
IFSC કોડ નંબર	IOBA0002581
શાખા સરનામું	આશ્રમ રોડ, અમદાવાદ

- સહી કરનાર બીડીંગને ઓફિસરની કોઈપણ કારણે દર્શાવ્યા વિના ઈ-હરાજી કર રકમનો અથવા તો મુલતવી રાખવાનો અથવા કોઈપણ બીડી અથવા બીડી સ્વીકારવા કે નકારવાનો અધિકાર નહીં.
- સહી, (લખ કુમાર) રીકવરી ઓફિસરના, ડીઆરટીના, અમદાવાદ. મારી સહી હેઠળ આપવામાં આવ્યું. નોંધ : વિવાદની સ્થિતિમાં આ નોટિસનો સંગ્રહ અનુભવ માથા ગણાશે.

KAMA HOLDINGS LIMITED CIN : L92199DL2000PLC104779 Registered Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, Second Floor, Mayur Vihar Place, Noida Link Road, Mayur Vihar Phase I Extn, Delhi - 110091 Tel. No (Regd office) : (+91-11) 49482870 Fax : (+91-11) 49482900 E-mail: info@kamaholdings.com Website: www.kamaholdings.com	
NOTICE OF ANNUAL GENERAL MEETING AND E-VOTING	

NOTICE is hereby given that the 26th Annual General Meeting (AGM) of the members of the Company will be held on Tuesday, September 1, 2026 at 11:00 a.m. through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Listing Regulations, read with all applicable circulars on the matter issued from time to time by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice of the AGM dated May 25, 2026.

The Notice of the AGM and Annual Report has been sent in electronic mode to the members whose e-mail IDs are registered with the Company's Registrar & Transfer agents KFIN Technologies Ltd / Depository Participants. The aforesaid documents are also available on the Company's website at www.kamaholdings.com and on the website of the BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL"), the e-voting agency at <https://evoting.nsdl.com>.

The Company is providing its members facility to exercise their right to vote at the 26th Annual General Meeting by electronic means and the business as set out in the Notice may be transacted through remote e-Voting Services provided by NSDL. The members may note the following: -

- The remote e-voting instructions and the manner of E-voting by members on the day of AGM holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses forms an integral part of the Notice of Annual General Meeting which is also displayed at Company's website www.kamaholdings.com and on the website of NSDL, the e-voting agency at <https://evoting.nsdl.com>.
- The remote e-voting rights of the Members shall be in proportion to their share in the equity capital of the Company as on the cut-off date (i.e. the record date), being Tuesday, 25th August, 2026. Any person who becomes member of the Company after dispatch of notice and holding shares as of the cut-off date (i.e. Tuesday, 25th August, 2026) may obtain User ID and password by sending a request at evoting@nsdl.com.
- The remote e-voting portal will open from 9:00 a.m. on Saturday, August 29, 2026 to 5:00 p.m. on Monday, August 31, 2026. The e-voting shall not be allowed beyond the prescribed time mentioned above.
- Detailed procedure for remote e-voting / e-voting during the meeting and Instructions for participation through VC/OAVM is provided in the Notice of the AGM which has been sent to the members through e-mail.
- Any grievances in respect of e-voting may be addressed to Ms. Pallavi Mhatre at evoting@nsdl.com, Toll free No. 18001020990 and 1800224430. In case of any queries related to e-voting, members may also refer to the Frequently Asked Questions ("FAQs") available at the download section of <https://evoting.nsdl.com>.

The facility for voting through electronic voting system shall be made available at the meeting and the members attending the meeting who have not casted their vote by remote E-voting shall be able to vote at the meeting through E-voting in the AGM. Members may participate in the 26th AGM even after exercising their right to vote through remote e-voting but shall not be allowed to vote again in the AGM.

The Results declared alongwith the report of the Scrutinizer shall be placed on the website of the Company www.kamaholdings.com and on NSDL website www.evoting.nsdl.com immediately after the declaration of result by the Chairman or a person authorized by him in writing. The results shall also be immediately forwarded to the concerned stock exchange i.e. BSE Limited.

For KAMA Holdings Limited
Sd/-
Place : Gurugram, Haryana
Date : 07.08.2026
Ekta Maheshwari
Whole-time Director, CFO & Company Secretary

RP- Sanjiv Goenka Group Growing Legacies Firstsource Solutions Limited EXTRACT OF THE CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026 (₹ in millions, except per share data and per equity data)	
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